Information note to the Press (Press Release No.19/2020)

For Immediate Release

Telecom Regulatory Authority of India

TRAI releases recommendations on the 'Enhancement of scope of Infrastructure Providers Category-I (IP-I) Registration'.

New Delhi,13.03.2020 — The Telecom Regulatory Authority of India (TRAI) has today released its recommendations on the 'Enhancement of Scope of Infrastructure Providers Category-I (IP-I) Registration'.

The National Digital Communications Policy (NDCP-2018) envisages to encourage and facilitate sharing of active infrastructure by enhancing the scope of Infrastructure Providers (IPs) and promoting and incentivizing deployment of common sharable, passive as well as active, infrastructure.

- 2. In this regard, TRAI had *suo motu* issued the Consultation Paper on the 'Review of Scope of Infrastructure Providers Category-I (IP-I) Registration' on 16th August 2019 seeking the views/comments of stakeholders on enhancement of the scope of Infrastructure Providers Category-I (IP-I) registration. The comments from 26 stakeholders and counter-comments from 3 stakeholders were received. An Open House Discussion was conducted on 14th November 2019 in New Delhi.
- 3. Based on the comments/inputs received from the stakeholders, discussion held during OHD and on its own analysis, TRAI has finalized its Recommendations on 'Enhancement of Scope of Infrastructure Providers Category-I (IP-I) Registration'. Some of the salient features of the recommendations are:

- i) The scope of Infrastructure Providers Category -I (IP-I) Registration should be expanded to satisfy the present need for telegraph in the country.
- ii) Any service provider who has a valid authorization from the Government of India to establish, maintain, and work a telegraph to deliver Telecommunication Services, within any part of the country, shall only be eligible to obtain such a telegraph infrastructure on lease/rent/purchase basis from IP-I registration holders.
- iii) The expanded scope of the IP-I registration should include to own, establish, maintain, and work all such infrastructure items, equipment, and systems which are required for establishing Wireline Access Network, Radio Access Network (RAN), and Transmission Links. However, it shall not include core network elements such as Switch, MSC, HLR, IN, etc. The scope of the IP-I Registration should include, but not limited to, Right of Way, Duct Space, Optical Fiber, Tower, Feeder cable, Antenna, Base Station, In-Building Solution (IBS), Distributed Antenna System (DAS), etc. within any part of India.
- iv) The IP-I registration holder should be eligible to apply for and issue of licence under the Indian Wireless Telegraphy Act, 1933 to possess such wireless telegraphy apparatus that is permitted under the scope of IP-I Registration. However, the IP-I registration holder should not be eligible to apply for and assignment of any kind of licensed spectrum.
- 4. The recommendations have been placed on TRAI's website www.trai.gov.in. For any clarification/information, Shri S. K. Singhal, Advisor (BB&PA) may be contacted at Tel/Fax No. +91-11- 23221509

Secretary, TRAI